

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. APOORV SINGH

Criminal Appeal No(s). 1794/2026

IRFAN @ GOLU

Appellant(s)

VERSUS

THE STATE OF U.P

Respondent(s)

IA No. 43147/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 43149/2026 - EXEMPTION FROM FILING O.T.

Date : 03-09-2026 This matter was called on for hearing today.

For Appellant(s) :

M/S. S & S Legal, AOR
Mr. Tusharjeet Singh, Adv.
Mr. Khyrul Bashar, Adv.
Mr. Md Shahid Anwar, Adv.

For Respondent(s) :

Mr. Akshay Amritanshu, AOR
Ms. Priyanka, Adv.
Mr. Sarthak Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented. Memo of appearance and reply have been filed. Vakalatnama be filed as per rules.

As per office report, digital copies of Original Records of the High Court & Trial Court have been received. Let the soft copies of the same be provided to Ld. Counsels for both the parties in light of Circular F.No.01/Judl./2025, dt 10.01.2025.

Registry to process the matter for listing before the Hon'ble Court as per rules.

Copy of this Record of proceeding be furnished to the concerned ld. Advocate-on-record for information and compliance.

APOORV SINGH
Registrar